

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No.40 (RE-2005)/2004-2009
NEW DELHI DATED THE 19TH JANUARY, 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby makes the following amendments in the “Schedule 2 of the ITC(HS) Classifications of Export and Import Items 2004-2009” :

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The following Export Licensing Note No.1 may be inserted after Sl. No.126 in Chapter 30 (i.e. Pharmaceutical Products) of Schedule-2 of ITC(HS):-

Export Licensing Note No.1 :

“The words ‘Heavy metals within permissible limits’ have to be conspicuously displayed on the container of purely Herbal Ayurveda, Siddha and Unani medicines to be exported. Alternatively, a Certificate that ‘Heavy metals within permissible limits’ issued either by an inhouse laboratory fully equipped with appropriate equipments for testing heavy metals or by any other NABL/GLP accredited laboratory or any other approved laboratory has to be produced along with other consignment papers.”

2. This issues in public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDL. SECRETARY TO THE GOVT. OF INDIA
(Issued from file No.01/91/180/957/AM06/PC.III).

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Copy to all concerned, by order etc.

(S.K. SHRIVASTAVA)
DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from file No.01/91/180/957/AM06/PC.III)